Annexure-1

Name of the corporate debtor: M/s Sargam India Electronics Private Limited (In Liquidation)
Date of commencement of liquidation: 29.07.2024
Revised List of Stakeholders as on: 02.06.2026
List of Secured Financial Creditors

(Amount in Rs.)

Sl. No.	Name of Crediors	Details of Claim Received		Details of Claim Admitted							Amount of Contingent Claim	Amount of Any mutual dues, that may be set off	Amount of Claim Rejected	Amount of Claim Under Verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by Security Interest	Whether Security Interest Relinquished? (Yes/No)	Details of Security Interest	Amount covered by Guarantee	% Share in Total Amount of Claims Admitted					
1	Union Bank of India	22.08.2024	648,259,513.00	648,259,513.00	Financial Creditor Secured	648,259,513.00	Yes	Primary Security - Hypothecation of fully paid stock and book debts Collateral Security - On Immovable Properties as given in Annexure II	-	27.42	-	-	-	-	
2	Cholamandal am Investment and Finance Company Limited	03.05.2023	16,164,324.00	14,818,319.00	Financial Creditor Secured	14,818,319.00	Yes	Exclusive right on Flat no. 1, Basement area situated in the commercial building bearing no. 1, block no. 1, Garg trade centre ar community centre , Sector 11, Rohini, New Delhi	-	0.63	-	-	1346005.00	-	(**)
Total			**664,423,837.00**	**663,077,832.00**		**663,077,832.00**				**28.05**			**1346005.00**		

(**) As per proviso to Regulation 21A(1) of the IBBI (Liquidation Process Regulations 2016 that, where a secured creditor does not intimate its decision within thirty days* from the liquidation commencement date, the assets covered under the security interest shall be presumed to be part of the liquidation estate and accordingly Cholamandalam has not submitted any such communication regarding non- revocation of Security Interest through their claim.

*** This has been amended to 14 days from 02nd June, 2026 onwards from notification of IBBI (Liquidation Process)(Fouth Amendment) Regulations, 2026**

Claims of creditors has been considered till Insolvency Commencement date in terms of amended regulation 16 as notified by IBBI (Liquidation Process)(Fouth Amendment) Regulations, 2026 which is made effective from 02nd June, 2026 onwards